

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-509**  
**(IB)-787(PB)/2021**

**IN THE MATTER OF:**

Mrs. Sonali Basia Through RP Mr. Dharm Vir Gupta

**.....Applicant**

**SECTION**

U/s 94(1) of (IBC)

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv Akshay Gupta, Adv Mehak Upadhyay  
For the Respondent :

**ORDER**

Ld. Counsel for the Applicant is present and submitted that in terms of order dated 01.02.2024, they have filed valid AFA for the replacement of the proposed RP. Ld. Counsel submitted that in Section 94 petition, the name of Mr. Dharamveer Gupta was proposed to act as an RP. Order in this **matter is reserved.**

Sd/-

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**